

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No.17
TA (Co. Act) - 18(PB)/2024

IN THE MATTER OF:

Union Of India

.... Petitioner/Applicant

v.

Precious Energy Services Limited

.... Respondent

Order Under Rule 16(d) NCLT , 2016

Order delivered on 12.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Durga Dutta, Mr. Pradeep Yadav, Advs.

For the Respondent : Appearance not marked

ORDER

1. The prayer in this transfer application is as follows:

“a. Allow the present Transfer Application and C.P. No. 4(AHM) of 2020 and C.P. No. 6(AHM) of 2020 pending in Court Room No. 2 of the Hon'ble NCLT, Alunedabad may kindly be transferred to Court Room No. 1 of the Hon'ble NCLT, Ahmedabad;

b. And/or it is further prayed along with the C.P. No. 4(AHM) of 2020 and C.P. No. 6 (AHM) of 2020, C.P. No. 99(AHM) of 2019, C.P. No. 3(AHM) of 2020, C.P. No. 1(AHM) of 2020, C.P. No. 15(AHM) of 2020 and C.P. No. 05(AHM) of 2020 may be tagged together;

c. And/or direct the Ld. Registry of NCLT, Alunedabad to take necessary steps for placing the matter pending before Court Room No. 2 to the Court Room No. 1 and tagged the same with other pending matters; and

d. Pass any other Order or Orders or relief as this Hon'ble Tribunal deems fit and proper under the circumstances of the case.”

2. Ld. Counsels for the parties appeared.

3. Both counsels stated that the matter has been resolved amicably by court proceedings of NCLT and Hon'ble NCLAT and they are not pressing this transfer application.

4. Accordingly, the TA (Co. Act) - 18(PB)/2024 stands dismissed as not being pressed.

-sd-

**(RAMALINGAM SUDHAKAR)
PRESIDENT**

Vinod Arora - 12.07.2024